

(41)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

CP.19/98 /n O.A. 107/97

dt. 30-4-98

Between

K.V. Ramanamurthy

: Petitioner

and

1. Sri VK Vaisya
Chief Admn. Officer(Project)
Chandrasekaharpur,
SE Rly., Bhubaneswar

: Respondents

2. Sri RP Diwakar
Chief Project Manager
SE Rly., Visakhapatnam

: Y. Subrahmanyam
Advocate

Counsel for the petitioner

: V. Blyimanna
CGSC

Counsel for the respondents

Coram

Hon. Mr. R. Rangarajan, Member(Admn.)

Hon. Mr. B.S. Jai Parameshwar, Member(Judl)

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Order

Oral order (per Hon. Mr. R. Rangarajan, Member(Admn))

Heard Sri Y. Subramanyam for the petitioner and Sri V. Bhimanna for the respondents.

1. The operative portion of the judgement is that the applicant may now request the administrative authorities to give some more time for giving options and if such a request is accepted by the Department, they may follow the earlier order dated 2-1-1997. That direction was given as the applicant could not produce a copy of the earlier option within the stipulated time. Now the applicant submits that he has submitted the same and when questioned why that was not produced to the Bench which passed the order on 31.1.97 the applicant could not give any satisfactory reply.
2. In view of the above the CP is dismissed. *(Signature)*

B.S. Jai Parameshwar
(B.S. Jai Parameshwar)
Member(Judl)

30.4.98

R. Rangarajan
(R. Rangarajan)
Member(Admn.)

Dated : April 30, 98
Dictated in Open Court

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